

NOTICE

In **PARTIAL MODIFICATION** to the Notice dated 19/01/2024, IT IS **HEREBY NOTIFIED** for the information of the **Advocates and Parties appearing-in-person** at **Principal Seat at Bombay** and its **Benches at Nagpur, Aurangabad and High Court of Bombay at Goa** : -

1) All Bail Applications (**Regular/Anticipatory**) including **Appeals seeking regular/anticipatory bail under Special Acts during pendency of Trial**, arising from the **same FIR** shall be placed before the same Hon'ble Judge to avoid conflicting decisions.

This direction will not apply if the Hon'ble Judge, who has decided the First Bail Application arising from the same FIR, is **not available at the Station /Bench** or is **part of Division Bench**.

2) If **Anticipatory Bail Application of co-accused** is decided by one Hon'ble Judge, then **Regular Bail Application of another co-accused** arising from the **same FIR** shall be placed before **the same Hon'ble Judge** and **vice versa**.

3) **In case**, where earlier Bail Applications of co-accused are decided by **more than one Hon'ble Judges**, then freshly filed Bail Application be placed before the Hon'ble Judge, who has decided the last Bail Application.

4) All Bail Applications, wherein interim relief is granted, shall be placed before the Hon'ble Judge who has granted interim relief.

High Court, Appellate Side)
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Bombay, 8th February 2024)

By Order

Sd/-
(H. M. Bhosale)
Registrar (Judicial-I)